

Parliamentarians, including oil experts, while touring the country visited the Gujarat refinery recently; and

(b) if so, the purpose of their visit and the outcome thereof?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):**

(a) Yes.

(b) The visit of this delegation to Gujarat refinery was arranged mainly to enable them to witness the progress of construction of a project being set up with Soviet assistance.

**School Science Laboratories in Madhya Pradesh**

1506. { **Shri R. S. Tiwary:**  
**Shri Shiva Dutt Upadhyaya:**  
**Shri Wadiwa:**  
**Shri J. P. Jyotishi:**  
**Dr. Chandrabhan Singh:**

Will the Minister of Education be pleased to state:

(a) the details of the proposal received from the Government of Madhya Pradesh for financial assistance outside the State Plan for provision of Science laboratories in government higher secondary schools;

(b) whether the proposals have been considered by Government; and

(c) if so, the decision thereon?

**The Minister of Education (Shri M. C. Chagla):** (a) to (c). No proposal has been received from Madhya Pradesh Government in this behalf. However, under the Centrally Sponsored Scheme for Improvement of Secondary Education, a sum of Rs. 12 lakhs was offered to Madhya Pradesh Government in September, 1964 for strengthening of science Laboratories of secondary schools in the State during 1964-65.

**Section 109 of Criminal Procedure Code**

**1507. Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) the number of cases prosecuted under Section 109 Criminal Procedure Code in Union Territories during 1964; and

(b) how many of these were cases in which persons who were well off and were prosecuted for having no ostensible means of subsistence?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) 2,027.

(b) Nil.

**Detenus in Kerala**

1508. { **Shri Kolla Venkalah:**  
**Shri M. N. Swamy:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the detenus in Kerala State who have been elected to Legislative Assembly of that State will be released;

(b) if so, when; and

(c) if not, the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) to (c). The detentions of the active members of the Left Communist Party of India were made with a view to preventing them from acting in a manner prejudicial to the defence of India, Civil defence, public safety and public order. The mere fact of the election of some of the detenus to the Legislative Assembly does not in any way affect these reasons. Their release can be considered only when Government is satisfied that they no longer pose a threat to national security.